

**IN THE NATIONAL COMPANY LAW TRIBUNAL
COURT NO. IV, NEW DELHI**

Appeal No. 651/252/ND/2018

In the matter of:

M/s. Manish Kumar AggarwalAppellant

Vs.

ROC Ganges Printing Ink Factory (Bombay) Ltd.Respondent

Under Section: 252

Order delivered on 24.08.2018

CORAM

**DR. DEEPTI MUKESH,
HON'BLE MEMBER (J)**

For the Appellant : Mr. S. P. Singh Chawla, Adv.

For the Respondent : Ms. Kusum Yadav,
Company Prosecutor

For the IT : Mr. Deepak Anand, St. Counsel with
Mr. Aayushmaan Vatsyayana, Adv.

ORDER

The learned counsel for the Income Tax Department states that due to change in assignment of the assessing officers the instructions are awaited and they shall file reply as soon as directions come. ROC also though last chance was given on 06.08.2018 seeks time to file reply. Two weeks are granted to file reply to both the departments. For further consideration on 11.09.2018.

Sd/-

Mukesh

**(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)**

